

✓

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-195 /ND/2017
(CA No.257/C-III/ND/19)

In the matter of :
IndusInd Bank Ltd
Vs.
Gallium Industries Ltd

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 26.4.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Ms. Deepa Krishan,
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Virender Sharma, Liquidator, Mr. Nalin Kaushik
and Mr. Manoj Kr. Sharma, Advocates

For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Application in CA No.257/C-III/ND/2019 has been moved under the provisions of Section 35(1) (N) by the Liquidator in relation to the Deposits Account held by the Corporate Debtor in the accounts of the Respondent. Let notice be issued to the respondent Bank within a week from today.

Post this Application on 06.5.2019

—sd—

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

—sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit